

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-08-2024 AT 10:30 AM**

**CP (IB) No. 127/95/HDB/2022**

**AND**

**IA (IBC) 1332/2024 in CP (IB) No. 127/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

...Petitioner

**AND**

Mr. T Devender (Chadalavada Infratech Limited)

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1332/2024**

Learned Counsel Ms Datla Divya Gayatri, for Financial Creditor present through Video Conference.

Proof of service filed. As per the same is served on the Personal Guarantor/ Respondent No.1. Respondent No.2/Corporate Debtor is returned un served. Let the applicant explain how this application is maintainable for the 2<sup>nd</sup> respondent. Respondent no.1/Personal Guarantor called absent. Service held sufficient. However, learned counsel Smt Sandhya Rani, appeared through Video Conference and stated that she has been instructed by the Personal Guarantor/Respondent No.1 to appear and seeks time for filing counter. For filing counter two weeks time granted and also for filing Vakalat. Call on 10.09.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**